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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 15th March, 2020.

L.A. BILL No. 3 OF 2020.

**A BILL FURTHER TO AMEND THE TELANGANA
LOKAYUKTA ACT, 1983.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Lokayukta (Amendment) Act, 2020.

**Short
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[1]

B. 203 (RSN)

(2) It shall be deemed to have come into force with effect from 12.12.2019.

Amendment of Section 3, Act No. 11 of 1983.

2. In the Telangana Lokayukta Act, 1983 (hereinafter referred to as the Principal Act) in section 3, in sub-section (1), in the proviso thereunder, for clause (a), the following shall be substituted, namely,-

“(a) the person to be appointed as the Lokayukta shall be a Retired Chief Justice of a High Court or a Retired Judge of a High Court;”.

Amendment of section 5.

3. In the Principal Act, in section 5, in sub-sections (4) and (5), for the words “High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh” the words “High Court for the State of Telangana” shall be substituted.

Amendment of section 6.

4. In the Principal Act, in section 6, in sub-section (1), in clause (ii), for the words “High Court of Andhra Pradesh” the words “High Court for the State of Telangana” shall be substituted.

Amendment of section 21.

5. In the Principal Act, in section 21, clauses (g) and (h) shall be omitted.

Repeal of Ordinance No. 8 of 2019.

6. The Telangana Lokayukta (Amendment) Ordinance, 2019, is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

According to clause (a) of proviso under sub-section (1) of section 3 of the Telangana Lokayukta Act, 1983, "the person to be appointed as Lokayukta shall be a retired Chief Justice of a High Court;"

It is observed that retired Chief Justice of a High Court may not be available for appointment as Lokayukta. In order to mitigate the non-availability of retired Chief Justice of a High Court for appointment as Lokayukta, it has been decided to amend clause (a) of the proviso under sub-section (1) of section 3 of the Act, suitably.

As the both the Houses of the State Legislature was not then in session and it has been decided to give effect to the above decision immediately, the Telangana Lokayukta (Amendment) Ordinance, 2019, (Telangana Ordinance No. 8 of 2019) has been promulgated by the Governor on the 12th December, 2019 and the same has been published in Part IV-B, Extraordinary issue of the Telangana Gazette, dated 12th December, 2019.

This Bill seeks to replace the said Ordinance.

K. CHANDRASEKHAR RAO,
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Lokayukta (Amendment) Bill, 2020, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for her assent under Article 200 of the Constitution of India.

K. CHANDRASEKHAR RAO,
Chief Minister.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.